

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P. (C) No. 16579 of 2020

Prafulla Samantara

....

Petitioner

Mr. Iswar Mohanty, Advocate

-versus-

State of Orissa & Others

....

Opp. Parties

Mrs. Saswata Patnaik, AGA

CORAM:

THE CHIEF JUSTICE

JUSTICE R.K.PATTANAİK

Order No.

ORDER
19.05.2022

22.

1. For compliance affidavit has been filed by the Additional Secretary to the Government, Food Supplies and Welfare Department on 18th May, 2022 pursuant to the order dated 28th March, 2022 of this Court.

2. It is sought to be contended that the State Government is ensuring food security for 95, 74,675 families comprising of 3, 33, 27,255 members which is 79.4% of State's population. It is further claimed that coverage under the NFSA is 99.6% with reference to Government of India upper ceiling. It is claimed that ample target is available under the State Food Security Scheme (SFSS) for inclusion of new beneficiaries seeking food security, if eligible as per the 'inclusion & exclusion' criteria notified by the State Government.

3. Counsel for the Petitioner on the other hand has placed on record today with a memo copy of a report on exclusion from

PDS due to Aadhaar. This is a report by the Odisha Khadya Aadhikar Abhiyan. The report is based on the field survey undertaken by the said organization between 10th & 15th May, 2022.

4. Enclosed with the report is a list of 102 persons living in the districts of Bargarh, Kalahandi, Kandhamal, Koraput, Malkangiri, Sundargarh and Sambalpur.

5. Mrs. S.Patnaik, learned Additional Government Advocate undertakes to handover the said survey report to the concerned Department and file an affidavit before the next date confirming if these left out persons have since been restored their ration cards.

6. List on 27th June, 2022. Copy of the affidavit and survey report be furnished to Mr. P.K.Parhi, learned counsel appearing for the Government of India.

(Dr. S. Muralidhar)
Chief Justice

(R.K.Pattanaik)
Judge